

35 (6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 255/93  
in  
O.A. NO. 1061/88

New Delhi this the 28th day of January, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Gowardhan Lal Kakkar,  
Ex-Section Officer (A/Cs),  
Hd. Qrs. Office, Northern Railway,  
Baroda House, New Delhi  
Now retired as Dy. Manager Accts.,  
Indian Railway Construction Cp. Ltd.,  
Palika Bhawan, Sector-XIII,  
R.K. Puram, New Delhi.  
R/O A-37, Saraswati Vihar,  
Delhi-34.

... Petitioner

By Advocate Shri V. P. Kohli

Versus

Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.

... Respondents

By Advocate Shri H. K. Gangwani

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath --

Orders have since been passed in compliance with the judgment of the Tribunal. What is now required to be done is to make payment in accordance with those orders. Shri Gangwani, learned counsel for the respondents requests for three months' time for that purpose. In similar cases we have granted similar time. In the circumstances, we dispose of this case granting three months time from this date for making the payment in accordance with the orders already passed, subject to the condition that if the

amount due to the petitioner is not paid within the said period of three months from this date, the entire amount shall be paid with an interest at the rate of 12 per cent per annum from this date till the date of payment.

*Adige*  
( S. R. Adige )

Member (A)

*Malimath*  
( V. S. Malimath )

Chairman

/as/